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**FULL COURT REFERENCE MADE ON THE PASSING AWAY OF
JUSTICE ARUN CHANDRA UPADHYAY, FORMER JUDGE OF
GAUHATI HIGH COURT ON 03.06.2020 AT 03:30 PM
IN THE JUDGES CONFERENCE HALL**

My esteemed colleagues in the Bench,

Mr. Pronab Jyoti Saikia, Senior Vice President, Gauhati High Court Bar Association,

Mr. Hafiz Rashid Ahmed Choudhury, Chairman Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim,

Mr. Biswajit Goswami, Additional Advocate General, Assam,

Mr. Bisakhadatta Goswami, Additional Advocate General, Arunachal Pradesh,

Mr. Subhash Chandra Keyal, Assistant Solicitor General of India,

Members of the Bar and the Registry present.

We have assembled here today to condole the sudden demise of Justice Arun Chandra Upadhyay, former Judge of the Gauhati High Court, who left for heavenly abode in the early morning on 2nd June, 2020.

Grandson of late Chabilal Upadhyay, distinguished freedom fighter of Assam, Justice Upadhyay was born on 27th July, 1951 and after obtaining Graduation in Science, he acquired LL.B. Degree from the University Law College under Gauhati University.

He joined the Bar in the year 1976 and practiced in the Gauhati High Court and the District Courts in Guwahati and entered into the Assam Judicial Service on 10.09.1980. During his tenure as a Judicial Officer of the State, he worked in different capacities in different districts of Assam. He also served as Registrar Vigilance in the year 2001 and thereafter, as Registrar General of the Gauhati High Court from 2002 to 2005. In the year 2007 he held the post of Legal Remembrancer-cum-Secretary,

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Judicial Department, Government of Assam till his elevation as an Additional Judge of Gauhati High Court on 28.12.2008. He became a permanent Judge of this High Court w.e.f., 28.11.2011.

After his retirement, Justice Upadhyay served as the Director of Judicial Academy and North Eastern Judicial Officers' Training Institute from 2013 to 2018.

On account of his integrity, hard work and legal acumen, he is treated as role model by the members of the judicial fraternity. Justice Upadhyay's untimely demise is undoubtedly a great loss to the legal fraternity as well as to his family. Justice Upadhyay was a very knowledgeable, soft spoken and was a gentleman in true sense. He left behind his wife and two married daughters.

On my personal behalf as well as on behalf of my esteemed colleagues in the Bench and also the members of the Registry, I convey my heartfelt condolence to the members of the bereaved family and pray to the Almighty to grant eternal peace to the departed soul. May his soul rest in peace. I also pray to the Almighty to give sufficient strength to the members of the bereaved family to reconcile to and bear the irreparable loss.

As a mark of respect to the departed soul I request the learned members of the Bench, the Registry and the Bar to observe one minute's silence.

The Court work will remain suspended for the rest of the day as a mark of respect to the departed soul.

Registry shall send a copy of the proceeding of this Reference to the members of the bereaved family.



(Manash Ranjan Pathak)
Judge
Gauhati High Court